

29-10-96

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RA- 187/96  
OA - 1146/96

RA disposed of by  
circulation.

Bench: Hon'ble  
M. L. Swaminathan  
M(J)

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Central Administrative Tribunal  
Principal Bench.

RA 187/96  
in  
O.A. 1146/96

New Delhi this the 29th day of October, 1996

**Hon'ble Smt. Lakshmi Swaminathan, Member(J).**

Johnson Takri & Anr.

...Applicants.

Versus

Union of India & Ors.

...Respondents.

ORDER (By circulation)

**Hon'ble Smt. Lakshmi Swaminathan, Member(J).**

This is a Review Application No. 187/96 in O.A. 1146/96 for reviewing the judgement dated 11.9.1996.

2. I have, carefully perused the grounds taken in the Review Application which tries to rely on a subsequent order of the Hon'ble Supreme Court which, however, is not placed on record. That apart, no error apparent on the face of the record has been brought out in the Review Application or any other grounds which fall within the scope and ambit of Order 47 Rule 1 CPC under which alone review of a decision/order is permissible. If the applicant apprehends or has a grievance that the order is wrong, the remedy lies elsewhere in appeal but that apprehension cannot be a ground for the review. The scope of the Review Application is very limited and is maintainable only after there is an error apparent on the face of the record or some new evidence has come to notice which was not available even after exercise of due diligence or any other sufficient reason. The Review Application can be a remedy only where there is a glaring omission or patent mistake or grave error has crept in earlier

*BS*

by judicial fallibility which is not the case here.

3. For the reasons given above, in the facts and circumstances of the case, I do not see any merit in the Review Application. It is accordingly rejected.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member(J)

'SRD'